

Unlicenced Industries in Delhi

3336. SHRI RASHEED MASOOD:
SHRI B. D. SINGH:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether any exercise has been made by the Government to know the growth of unlicenced industries in the residential and non-conforming areas in the capital;

(b) if so, when such a study was made and what was the result thereof;

(c) whether with the multiplicity of authority, the ultimate responsibility to check the growth of unlicenced and unauthorised industries neither rests with D.D.A. nor with Delhi Administration and MCD; and

(d) if so, what steps have been taken by Government to remove the lacuna and to formulate an industrial growth policy for the capital?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NA-RAIN SINGH): (a) and (b). The Director of Industries, Delhi Adminis-tration has reported that they have not conducted any survey of industries in the residential and non-conform-ing areas in the capital.

(c) No Sir. Prosecution action is taken by the Delhi Development Au-thority for non-conforming uses which are in contravention of Master Plan/ Zonal Development Plan under Delhi Development Act 1957 and the Muni-cipal Corporation of Delhi against un-licensed industries within their juris-diction.

(d) Does not arise.

News items "Upsetting of Local Bodies"

3337. SHRI MANGAL RAM
PREMI:

SHRI BHIKU RAM JAIN:

SHRI SHEO NARAIN
VERMA:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government's attention has been drawn to the news item "up-

setting of local bodies decried" appear-ing in "The Times of India" of 5 Feb-ruary, 1982 decrying the frequent su-persessions of the local bodies and running them without elected repre-sentatives for long periods of time thereby denying people of the public representations in the public bodies;

(b) if so, reaction of Government thereto together with action taken and details thereof; and

(c) the number of such bodies under suspension in the country, since when and when are they likely to be activa-ted?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NA-RAIN SINGH): (a) Yes, Sir.

(b) and (c). The Government is aware of the fact that a number of local bodies are without elected re-presentatives. The question of holding elections to superseded local bodies was discussed in the 18th meeting of Central Council for local government and urban development held in New Delhi, in December 1980 and 11th Con-ference of Municipal Corporations held in May, 1981. In these meetings resolutions regarding early holding of elections to superseded local bodies were passed and these were forwarded to State Governments for necessary action. As per information collected in the past few months about 2449 local bodies are without elected re-presentatives for periods from a few months to more than 10 years. Local Government being a State subject, action for holding elections to super-seded local bodies has to be taken by State Governments.

Regularisation of Durgapuri Colony, Shahdara

3338. SHRI KESHAORAO PAR-DHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that a num-ber of unauthorised colonies including Durgapuri Extension situated on Lonl